

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1627

ANSWERED ON:30.11.2009

ASSOCIATION OF PUBLIC REPRESENTATIVES WITH PMGSY

Kishor Shri Kamal

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the manner in which the public representatives are associated with the Rural Development Schemes including Pradhan Mantri Gram Sadak Yojana (PMGSY) in the States ;

(b) the details in this regard;

(c) whether the Government has received any complaints from MPs with regard to the new projects under various development projects and the PMGSY; and

(d) if so, the number of complaints received in Uttar Pradesh during the last two years and the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

(a)&(b): Association of public representatives in Rural Development Schemes including Pradhan Mantri Gram Sadak Yojana are given below:

1. Four Members of Parliament (MPs) are nominated as members in the State Level Vigilance and Monitoring Committee. At district level, a Member of Parliament elected from the district and nominated by the Ministry of Rural Development is Chairperson of the District Vigilance and Monitoring Committee. Other Members of the Parliament representing the district are designated as vice chairpersons of the Committee.

2. Elected Representatives of the Panchayati Raj Institutions play major role in selection of beneficiaries under various schemes like Indira Awas Yojana (IAY) and Swarnajayanti Gram Swarajgar Yojana (SGSY).

3. Association of public representatives in Pradhan Mantri Gram Sadak Yojana (PMGSY) as per the guidelines and instructions issued by the Ministry are given below:

(i) Comprehensive New Connectivity Priority List (CNCPL) and Comprehensive Upgradation Priority List (CUPL) of the district has been approved by the District panchayat after giving fullest consideration to the suggestions received from the Members of Parliament/MLAs and lower level Panchayati Institutions. The CNCPL is the basis of all new connectivity proposals and the CUPL is the basis of all upgradation proposals in Districts.

(ii) The list of road works to be taken up under the PMGSY is finalised each year by the District Panchayat. The District Panchayat finalises the list through a consultative process involving lower level Panchayati Raj institutions and elected representatives. The proposals received from the Members of Parliament by the stipulated date are given full consideration in the District Panchayat which is expected to record the reason in each case of non-inclusion, and the Members of Parliament are to be informed of the inclusion/non-inclusion of their proposals along with the reasons in each case in the event of non-inclusion. While Lok Sabha Members are consulted in respect of their constituencies, Rajya Sabha Members are consulted in respect of that District of the State they represent for which they have been nominated as Vice-Chairman of the District Vigilance & Monitoring Committee.

(iii) Instructions have been issued to the States for joint inspection of Pradhan Mantri Gram Sadak Yojana (PMGSY) works with the public representatives.

(c): Yes Sir.

(d): Five complaints from Members of Parliament have been received in Uttar Pradesh Rural Road Development Agency (UPRRDA) during the year 2008-2009 and 2009-2010(till date) for projects under PMGSY. Details of the action taken on these complaints are as follows:

(i) One complaint which was regarding tendering was found non-substantial after enquiry. Hence no further action was taken.

(ii) Four complaints were enquired into by the National Quality Monitors (NQMs) and based upon their observations the necessary corrective actions have been taken by the implementing agencies.

Five complaints have been received from Members of Parliament regarding Indira Awas Yojana (IAY). These complaints have been sent to the Government of Uttar Pradesh for causing enquiry and taking necessary remedial action.

One complaint has been received regarding SGSY which has been sent to the Rural Development Department, Government of Uttar Pradesh for enquiry and necessary remedial action.